

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).17253/2017

(Arising out of impugned final judgment and order dated 27-01-2017 in WA No.55/2016 passed by the High Court Of Manipur At Imphal)

DR. Y. IBEHAIBI DEVI (D) BY LRS. & ORS.

Petitioner(s)

VERSUS

THE STATE OF MANIPUR REPRESENTED BY THE COMMISSIONER
(HIGHER AND TECHNICAL EDUCATION) GOVERNMENT OF & ANR. Respondent(s)

(IA No.61404/2018 - APPLICATION FOR SETTING ASIDE ABATEMENT, IA No.25077/2018 - APPLICATION FOR SUBSTITUTION, IA No.97890/2018 - CONDONATION OF DELAY IN FILING, IA No.61399/2018 - CONDONATION OF DELAY IN FILING, IA No.25071/2018 - INTERVENTION/IMPLEADMENT)

Date : 16-12-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Ngangom Junior, Adv.
Mr. Atul Kumar, AOR

For Respondent(s) Mr. Sanjay R. Hegde, Sr. Adv.
Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Tanay Hegde, Adv.
Mr. Karun Sharma, Adv.

Mr. Ashutosh Dubey, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Ngangom Junior, learned counsel appearing for the petitioners and Mr. Sanjay R. Hedge, learned senior counsel appearing for the respondent(s).

Arguments concluded.

Judgment reserved.

Learned counsel for the parties are permitted to file their written submissions by 20.12.2021.

(ARJUN BISHT)
COURT MASTER (SH)

(PRADEEP KUMAR)
BRANCH OFFICER